

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:128

ANSWERED ON:19.11.2009

GRAM NYAYALAYAS

Agarwal Shri Jai Prakash;Das Gupta Shri Gurudas;Gawali Patil Smt. Bhavana Pundlikrao ;Sugavanam Shri E.G.;Tarai Shri Bibhu Prasad;Tewari Shri Manish;Viswanathan Shri P.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of Gram Nyayalayas are likely to be made operational across the country in the financial year 2009-10;
- (b) the capital outlay and recurring expenditure that the Union Government would defray as subsidy per Gram Nyayalayas;
- (c) whether the Government carried out any study as to the impact of these Gram Nyayalayas on the subordinate administration of justice system;
- (d) whether any consultation/sensitisation been carried out with Bar Associations of Districts and Tehsit courts by the Union or State Governments to explain the objective and functioning of these proposed Gram Nyayalayas;and
- (e) the outcome if any, of the these consultations?

**Answer**

MINISTER OF LAW & JUSTICE (Dr. M. VEERAPPA MOLLY)

- (a) One hundred and ninety three Gram Nyayalayas across the country are likely to be set up in the year 2009-10 in the States to which the Gram Nyayalayas Act,2008 applies.
- (b) The Central Government would bear the non-recurring cost of establishment of Gram Nyayalayas subject to a ceiling of Rs. 18.00 lakhs per Gram Nyayalaya.The Central Government would also bear 50% of Rs. 6.40 lakhs per annum as recurring cost of one Gram Nyayalaya for the first three years.
- (c)to (e) The Government has carried out detailed consultations with State Governments, High Courts and other stakeholders regarding implementation of the Gram Nyayalayas, Act, 2008 and its impact on the administration of justice in the States.